

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Investment decisions in Industrial and Commercial Undertakings are invariably taken after the detailed scrutiny of the Feasibility Study of the Project followed by a Detailed Project Report, which take into account the rate of return on investment on the basis of certain assumptions regarding cost, demand, profitability, etc. It has been recognised that the Feasibility Study and the Detailed Project Report could be made more reliable by improving upon the methodology and the basic data on which these studies are made so that more reliable estimates are available while taking investment decisions based on these studies.

(b) The control of administrative expenditure is the responsibility of the Managements of the enterprises. Government have issued guide-lines, from time to time, to the public enterprises to keep under strict control all administrative expenditure, particularly relating to entertainment, house rent, staff cars, travelling, etc. It has also been indicated to the enterprises that expenditure under these heads should be separately reviewed every quarter against the budget provisions. A quarterly system of reporting to the Boards of Directors of enterprises giving details of such expenditure has also been introduced.

DIRECT BUSINESS PROCURED BY THE L.I.C.

1109. SHRI A. P. CHATTERJEE : Will the Minister of FINANCE be pleased to state the manner in which the large amount of direct business is procured by the Life Insurance Corporation at present ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : In accordance with a Government decision, the general insurance business of the Government Departments and Public Sector Undertakings is placed with the Life Insurance Corporation direct.

INSURANCE POLICIES

1110. SHRI A. P. CHATTERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether there is any provision for payment of life insurance premium on life insurance policies through provident fund;

(b) whether there is any restriction on the terms of such policies; and

(c) if so, whether Government propose to make a waiver on such restriction about the term in view of the high cost of living ?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) So far as LIC is concerned there is not restriction either on term or on the mode of payment excepting those which are applicable to policyholders in general. Some restrictions in this regard have however, been placed by the Provident Fund Authorities under the Employees' Provident Fund Scheme, 1952.

(c) The suggestion is being referred to the Ministry of Labour and Employment for consideration.

IMPACT OF BRITISH CAPITAL ON INDIAN OXYGEN LTD.

1111. SHRI KALYAN ROY : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether Government are aware that the impact and influence of British capital through British Oxygen Co. Ltd., U.K. on the Indian Oxygen Ltd., since 1958 have increased and have stabilised; and

(b) if so, what steps have been taken to curb its monopoly character and full Indianisation of the company in both form and content ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b) Information is being collected and will be laid on the Table of the Sabha.

सहकारिता के आधार पर खानों का कार्य- करण

1112. श्री राम सहाय : क्या पेट्रोल तथा रसयान और खान तथा धातु मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कोई ऐसी खानें हैं जो सहकारिता के आधार पर काम कर रही हों, यदि हां, तो उन खानों तथा उनके मालिकों के नाम क्या हैं और वे किन स्थानों पर हैं; और

(ख) सरकार ऐसे खान मालिकों को कौनसी विशेष सुविधाएं प्रदान कर रही है, जो सहकारिता के आधार पर काम कर रही हैं ?

†[WORKING OF MINES ON CO-OPERATIVE BASIS]

1112. SHR RAM SAHAI : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether there are any mines which are working on cooperative basis if so, what are names of those mines and their owners together with their location; and

(b) what special facilities are being provided by Government to those mine-owners who are working on co-operative basis ?]

पेट्रोल तथा रसायन और खान तथा धातु मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) : (क) और (ख) अपेक्षित जानकारी की अपेक्षा राज्य सरकारों से की गई है और प्राप्त होते ही सदन के पटल पर रख दी जाएगी ।

†[THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITIRAJ SINGH) CHAUDHRI : (a) and (b) The required information has been called for from the State Governments and will be laid on the Table of the House, when received.]

केन्द्रीय सरकार के कर्मचारियों के रोगी

1113. श्री सुरज प्रसाद : क्या स्वास्थ्य तथा परिवार निोजन और निर्माण, आवास और नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली के सरकारी अस्पतालों में दूसरे साधारण रोगियों की अपेक्षा केन्द्रीय सरकार के कर्मचारियों के रोगियों को कौनसी अतिरिक्त सुविधाएं प्रदान की जाती हैं; और

(ख) क्या सरकार केन्द्रीय सरकार स्वास्थ्य योजना की फीसियों द्वारा भेजे गए रोगियों को दिल्ली के सरकारी अस्पतालों में प्रत्येक मे से कुछ पलंग तथा कमरे सुरक्षित करने के प्रश्न पर विचार करने का इरादा रखती है ?

†[PATIENTS OF CENTRAL GOVERNMENT EMPLOYEES]

1113. SHRI SURAJ PRASAD : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) what are the additional facilities provided to the patients of the Central Government employees as compared to the other general patients in the Government hospitals in Delhi;

(b) whether Government propose to consider the question of reserving some beds and rooms for the patients referred to by the Central Government Health Scheme dispensaries to those hospitals in each of the Government hospitals in Delhi ?]

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास और नगर विकास मंत्रालय में राज्य मंत्री (श्री बी० एस० मूर्ति) : (क) जिन क्षेत्रों में केन्द्रीय स्वास्थ्य योजना लागू है वहां दिल्ली में रहने वाले केन्द्रीय सरकार के कर्मचारियों को चिकित्सा सुविधाएं इस योजना के अन्तर्गत दी जाती हैं । जिन रोगियों को अस्पताल में भर्ती करना अपेक्षित हो, उन्हें केन्द्रीय स्वास्थ्य योजना औषधालयों द्वारा सफरदरज अस्पताल और विलिंग्डन अस्पताल एब नर्सिंग होम नामक केन्द्रीय सरकार के दो अस्पतालों में भेज दिया जाता है ।

केन्द्रीय स्वास्थ्य योजना के अधीन केन्द्रीय सरकार के कर्मचारियों को केन्द्रीय सरकार के इन दो अस्पतालों में दी जाने वाली अतिरिक्त सुविधाएं इस प्रकार हैं :—

(1) विलिंग्डन अस्पताल के नर्सिंग होम में उपचार पाने के हकदार केन्द्रीय सरकार के कर्मचारियों के लिए 90 प्रतिशत पलंग तथा ग्राम जनता के लिए 10 प्रतिशत पलंग आरक्षित हैं । यदि किसी ग्राम रोगी को नर्सिंग होम अथवा विशेष वार्ड में भर्ती किया जाता है तो उसे आवास के लिए पैसा देना पड़ता है जबकि केन्द्रीय सरकार के जो कर्मचारी वहां उपचार पाने के हकदार हों, उन्हें भोजन के अतिरिक्त दामों के और कोई पैसा नहीं देना पड़ता ।

(2) केन्द्रीय सरकार के जो कर्मचारी मूल वेतन के रूप में प्रतिमास 180 रु० से कम (क्षय